

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1278/2019

Dated Tuesday, the 24th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

C. Pandurangan

No. 3/6, Pillaiyar Koil Street

Ozhiyathur Village

Tirumani Latteri – 632 202.

Vellore District. Applicant

By Advocate M/s P. Rajendran

Vs.

1. The Union of India represented by the

Chief Postmaster General

Tamil Nadu Circle

Chennai 600 002.

2. The Superintendent of Post Offices

Vellore Division, Vellore – 632 001.

... Respondents

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the impugned order of the second respondent in No. B2/RTI-7/July-2018 dated at Vellore 632 001, the 22.01.2019 and quash the same and direct the respondents to

i. consider the year of vacancy as 2002 till the applicant was appointed as Group-D (MTS) on 11.02.2004 and also count the GDS service along with regular service for grant of pension under the old pension scheme in the light of the judgment of the Principal Bench of this Tribunal in OA 749/2015 etc dated 17.11.2016

ii. revise the re-fix the retirement benefits of the applicant including pension and to pay the arrears of such benefits within a time limit to be stipulated by this Tribunal

iii. Pass such further or other orders".

3. When the matter came up for hearing, learned counsel for the applicant would submit that similar matters are pending before the Hon'ble Supreme court in SLPs No.16767/2016 & 18460/2015 and the law to be finally settled by the Hon'ble Supreme Court and he will be satisfied if the decision of the Hon'ble Supreme court comes in his favour, his case may also be considered and similar order may be passed in his case also. Learned counsel for the applicant would also submit that already in similar OA 515/2019 such direction was issued by this Tribunal.

4. Mr.M.Kishore Kumar, Senior Panel counsel takes notice on behalf of the respondents and submits that the respondents have no objection for passing such orders.

5. In view of the above, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's case in the light of the order of the Hon'ble

**Supreme court in SLPs No.16767/2016 & 18460/2015 if
it goes in favour of the applicant, by passing a reasoned
and speaking order on the relief claimed in this OA."**

**(T.JACOB)
MEMBER (A)**

**(P.MADHAVAN)
MEMBER (J)**

M.T.

24.09.2019